

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

(31)

O.A. NO. 327/93

Dt. of Decision 24-6-93

T.A. NO.

B.L.N. Prasad

Petitioner

D. Kailasanath Reddy

Advocate for
the petitioner
(s)

Versus

The secretary, & DG, Dept. of Telecom.
New Delhi, and another

Respondent.

V. Bhimanna

Advocate for
the Respondent
(s)

CORAM

THE HON'BLE MR. Justice V. Neeladri Rao, Vice-Chairman

THE HON'BLE MR. P.T. Thiruvengadam, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.327/93

date of decision : 24-6-93

Between

B.L.N. Prasad : Applicant

and

1. The Secretary & DG
Department of Telecommunications
New Delhi

2. The General Manager
Telecom District
Hyderabad : Respondents

Counsel for the applicant : O. Kailashnath Reddy
Advocate

Counsel for the respondents : V. Bhimanna, Addl. SC for
Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice-Chairman)

Heard Sri K. Sudhakar Reddy, for Sri O. Kailashnath Reddy, learned counsel for the applicant and Sri V. Bhimanna, learned counsel for the respondents.

... was promoted from Draughtsman to HG Draughtsman w.e.f.1-6-1971. He is still in the same category working in the P&T Civil Wing. When the recommendation of the Third Pay Commission that the Scale Rs.427-700 had given to HG Draughtsman was not implemented by CPWD, the matter was taken up for arbitration and the CPWD accepted the same w.e.f.1-1-1973 notionally and arrears ^{alleged} 16-11-1978. The HG Draughtsmen decided that HG Draugh

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in the CPWD is equivalent to HG Draughtsman in P&T Civil Wing. When the HG Draughtsman in P&T Civil Wing was not given the pay scale of Rs.425-700, the Guwahati Bench of CAT was moved. By decision dated 3-8-1988 and it was held that the HG Draughtsmen in P&T Civil Wing also had to be given the pay scale of Rs.425-700 as recommended by the Third Pay Commission. When some of the HG Draughtsmen in P&T Civil Wing moved OA .445/89 and OA.48/90, this Bench directed that the pay scale of HG Draughtsmen in P&T Civil Wing had to be fixed in the scale of Rs.425-700, from 22-8-73 and the arrears to be granted from about one year prior to the filing of the OA. We do not find any reason to differ from the view taken by this Bench in the earlier OAs and also that of Guwahati Bench.

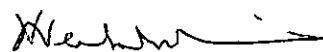
3. Hence, the respondents are directed to fix the pay of the applicant in the scale of Rs.425-700 from 22-8-1973 notionally and pay the arrears from 2-2-1992 as this OA filed on 2-2-1993. The time for implementation of thi

4. The OA is ordered accordingly. at the admission

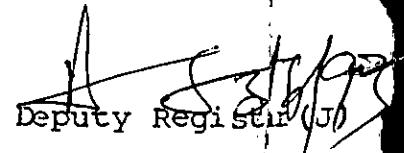
No costs.

P.J. 7-6

(P.T. Thiruvengadam)
Member (Admn.)

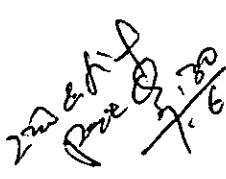

(V. Neeladri Rao)
Vice-Chairman

Dated : June 24, 1993
Dictated in the Open Court


Deputy Registrar (J)

To sk

1. The Secretary & DG, Department of Telecommunications, New Delhi.
2. The General Manager, Telecom Dist. Hyderabad.
3. One copy to Mr.O.Kailashnath Reddy, Advocate, 207, Rahmath Commercial Complex, Ameerpet cross Roads, Hyderabad.
4. One copy to Mr.Bhimanna.V. Addl.CGSC.CAT.Hyd.
5. One copy to Mr.Bhimanna.V. Addl.CGSC.CAT.Hyd.
6. One sparencopy


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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

P.T. Tiruvaengadher
THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

M. E. T. CHANDRASEKHAR

DATED: 24-6-1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 327/93.

T.A.No. (W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

